

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:7530

ANSWERED ON:16.05.2002

INTERVENTION OF JUDICIARY IN THE ROUTINE GOVERNANCE OF THE COUNTRY

A. VENKATESH NAIK

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

(a) whether the Government are aware about the frequent intervention of the judiciary in the routine and normal governance of the country; and

(b) if so, whether in view of the delicate balance in the two top most wings of the Government, the Government propose to bring any guidelines to avoid such intervention by the judiciary from further weakening of our structure and balance ?

**Answer**

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY)

(a) and (b) Judiciary functions within the framework of the Constitution which provides for separation of Judiciary from Executive. A system of checks and balances has been provided in the Constitution. Judicial intervention is subject to the limitations provided for in the Constitution. The Supreme Court of India has also laid down guidelines regarding Public interest litigation supplemented by practice directions issued by the Apex Court from time to time. Government do not contemplate any guidelines or legislation in this regard.